

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1386/2019

BANWARI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 39651/2020 - EXEMPTION FROM FILING O.T.
IA No. 104290/2019 - EXEMPTION FROM FILING O.T.
IA No. 39648/2020 - GRANT OF BAIL
IA No. 104293/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 14-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant(s)

Mr. Anurag Pandey, AOR

For Respondent(s)

Mr. Parmanand Pandey, AOR
Mr. Utkarsh Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for
the appellant, matter stands adjourned for four weeks.

In the meantime, counter affidavit, if any, be filed.

(ARJUN BISHT)
(COURT MASTER (SH)

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS